

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS: BILASPUR**

**Original Application No.203/01134/2018**

Bilaspur, this Friday, the 07<sup>th</sup> day of December, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Nirmal Kumar  
S/o Lalan Choudhary  
Aged about 23 years  
R/o Post Kanhaiyachak Prabatta  
District Khagaria  
Bihar 851216  
Mobile No.7043635054 **-Applicant**

(By Advocate –**Shri A.V. Shridhar**)

**V e r s u s**

1. Union of India,  
Through General Manager  
South East Central Railway  
New GM Building  
Bilaspur Chhattisgarh 495004

2. Chief Personnel Officer,  
Divisional Office  
South East Central Railway  
Bilaspur Chhattisgarh 495004

3. Secretary Railway Recruitment Board  
Bilaspur South East Central Railway  
Bilaspur (C.G.)

**- Respondents**

(By Advocate –**Shri Vivek Verma**)

**O R D E R (ORAL)****By Navin Tandon, AM:-**

The applicant had applied against the Detailed Centralized Employment Notification CEN 2/2018 (Annexure A/1) issued by Railway Recruitment Boards.

2. The applicant submits that the website showed the scheduled date of examination as 05.12.2018. However, when he tried to download call letter on 01.12.2018, he was surprised to read as the date of examination as 28.11.2018.
3. The applicant has prayed for the following relief:-

*“8.1 That the learned Tribunal may kindly be pleased to call the entire records pertaining to the case of the applicant.*

*8.2 That the Hon’ble Tribunal may kindly be pleased to direct the respondent to allow the applicant to participate in examinations on future date under due intimation.*

*8.3 Cost of the petition be awarded to the applicants.*

*8.4 Any other relief which the learned Tribunal deems fit and proper may be awarded.”*

4. Learned counsel for the respondents after consultation with the respondent department has submitted that the agency has sent the SMS to the applicant.
5. It has also brought to our notice that the examinations are still continuing.

**6.** However, in the view of the fact that there is some communication gap regarding the date and venue of the examination, in the interest of justice, we deem it fit that the applicant may be given an opportunity to appear in the examination, which are still continuing.

**7.** On consultation with both the counsels, it was decided that he may be allowed to appear in the examination at Bilaspur.

**8.** Respondents are directed to upload the call letter on the website.

**9.** Accordingly, this O.A. is disposed of with above directions. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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